

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA 1131/87

Date of decision: 14-1-93.

Narendra Pal Singh

...Applicant

Versus

Union of India

...Respondent

CORAM:

THE HON'BLE MR. JUSTICE V.S.MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R.ADIGE, MEMBER(A).

For the applicant

...None

For the respondent

...Shri A.K.Behra, proxy counsel
for Shri P.H.Ramchandani,
Senior Counsel

JUDGMENT (ORAL)

(BY HON'BLE MR. JUSTICE V.S.MALIMATH, CHAIRMAN):

None appears for the petitioner. The petitioner obviously is not interested as he has since retired from service on 30-9-91 as pointed out by Shri A.K.Behra, learned counsel appearing for the respondents. Besides, we do not find any serious injury which the petitioner has suffered meriting interference. The respondents have followed the sealed cover procedure as at the relevant point of time, the petitioner was undergoing a disciplinary enquiry in pursuance of a chargesheet issued earlier. Hence, there is no good ground to interfere. This petition, therefore, fails and is dismissed. No costs.

S.R.Adige
(S.R.ADIGE)
MEMBER(A)

Melmath
(V.S.MALIMATH)
CHAIRMAN

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140193.